## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

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Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated :

12 JAN 1989

APPLICATION	NO.	2	<sup>/</sup> 89(F)
W.P. NO.	•		

Applicant(s)

Shri C. Rajasekhar

Τo

Respondent(s)

V/s The Group Commandant, Central Industrial Security Force, Madras & another

- 1. Shri C. Rajasekhar No. 1, 18th Cross-8 Lakshmipuram Ulsoor Bangalore - 560 008
- 2. Shri K. Sreedhar Advocate No. 730, 6th Main Srinagar Bangalore - 560 050

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SIAX/MANAGEMEXXX
passed by this Tribunal in the above said application(x) on 6-1-89

LING 131-89

Encl: As above

DEPUTY REGISTRAR
(JUDICIAL)

0) =

# CENTRAL ADMINISTRATIVE TRIBUNAL : BANGALORE DATED THIS THE 6TH DAY OF JANUARY 1989

#### PRESENT :

Hon'ble Mr. Justice K.S. Puttaswamy ... Vice Chairman Hon'ble Mr. P. Srinivasan ... Member (A)

### APPLICATION NO.2 OF 1989

C.Rajasekhar, S/O Chudegowda, Ex.S.G.7007193 CISF TSP, T.B.Dam, No.1, 18th Cross-B, Lakshmipuram, Ulsoor. BANGALORE-B.

.. Applicant

(Shri K. Sreedhar, Advecate)

V S

- The Group Commandant, Central Industrial Security Force, Anna Nagar, East, MADRAS-600102.
- The Deputy Inspector General, Central Industrial Security Force, (South Zone), Anna Nagar East, MADRAS=600102.

... Respondents

This application coming on for preliminary hearing this day, Hon'ble Vice Chairman made the following:

#### ORDER

In this application made under section 19 of the Administrative Tribunals Act, 1985 (Act) the applicant has challenged Order No. V-15014/Maj.58/TSP/80/Ad. VI dated 21-12-1981 (Annexure F) made by the Group Commandant, CISF, Madras (Commandant) and Order No. V-11014/10/82-A6(SZ)3390 dated 21-4-1983 made by the Deputy Inspector General/SZ (Annexure H).

2. The applicant who was a member of Central Industrial Security Force governed by the Central Industrial Security Forces Act of 1968 (CISF Act) has challenged the order of dismissal made against him on 21-12-1981 by the Commandant.



declaring the force as an 'Armed Force' of the Union of India.

On the construction of the CISE Act, a Division Bench of this
Tribunal in S.JAGANNATHAN VS. UNION OF INDIA (1987 (3) ATC 93)
has held that CISE employees were members of the Armed Forces
of India and, therefore, this Tribunal has no jurisdiction to
entertain any application under the Act. On the amendment
made by Act 14 of 1983 and the ratio in S.Jagannathan's case,
we hold that this application is not maintainable before us.

We, therefore, reject this application as not maintainable

before this Tribunal, which we need hardly say does not prevent

the applicant from agitating the matter before an appropriate

horum.

Sdirevice Chairman Dr 109

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MEMBER(A)

TRUE COPY

DEPUTY REGISTRAR (JOHN TO THE CENTRAL ADMINISTRATIVE TRIBUNAL )

BANGALORE